

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 847 OF 2012

INDIAN GRANITE CRUSHING COMPANY

....APPELLANT

-Versus-

COMMR. OF COMMERCIAL TAXES LUCKNOW

.....RESPONDENT

OFFICE REPORT FOR PRE-FINAL HEARING

It is submitted that counsel for the Appellants has on 3rd October, 2016 filed Ad-volerum Court fee.

It is further submitted that certificate of service has been received from the High Court stating therein sole Respondent has been served with Notice of Lodgement of Petition of Appeal on 28th March, 2012 but no one has filed Vakalatnama/Appearance on behalf of sole Respondent so far.

It is lastly submitted that Counsel for the appellant has not filed statement of case so far. As per amended Rules SCR 2013, Appeal is ready for listing.

The matter is listed before Hon'ble Court with this Office Report.

Dated this the 9th day of November, 2016.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. T. Mahipal, Advocate
138, New Lawyers' Chambers
2. Mr. R. P. Mehrotra, Advocate
*(you are requested to file Vakalatnama/Appearance
on behalf of the State of Uttar Pradesh)

ASSISTANT REGISTRAR

c2/jk